

Madhya Pradesh Village Refuse (Conversion Into Manure) Act, Samvat, 2008

8 of 1951

[24 May 1951]

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An Act to provide for the conversion of village refuse into manure in 2[Madhya Pradesh]. Be it enacted as follows :- 1 Received the assent of H.H. the Rajpramukh on 24th May, 1951. 2 Substituted by M.P. Act No. 23 of 1958.

1. Title, Extent And Commencement :-

(1) This Act may be called the 1[Madhya Pradesh] Village Refuse (Conversion into Manure) Act, Samvat, 2008.

1[(2) It extends to the whole of Madhya Pradesh.

(3) It shall apply to all such villages in Madhya Pradesh to which it had been applied immediately before the commencement of the Madhya Pradesh Extension of Laws Act, 1958 (23 of 1958), and may be applied to any other village on such date as the State Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different villages.

1 Substituted by M.P. Act No. 23 of 1958.

2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context,-

(1) "Refuse" includes farm-yard rubbish, cattle dung, sweepings and other waste material;

(2) "Government" means the Madhya Pradesh;

(3) "Village" means a village as defined and recorded in the Land Records papers;

(4) "Prescribed" means prescribed by rules made under this Act.

3. Composting Or Pitting The Refuse :-

Notwithstanding anything contained in any law for the time being in force, every head of the family, residing in a village to which this Act applies, shall if so required by an order in writing of the Government or an officer authorised in this behalf by the Government take steps,-

(1) to dig a pit or pits for collecting the refuse from his cattle-yard and house on such land and in such manner as may be prescribed in this behalf;

(2) to collect the refuse from his cattle-yard and house in the pit or pits prepared for this purpose; or

(3) to convert, in accordance with such directions as the Government may from time to time issue, refuse into compost manure.

4. Power To Enforce An Order Under Section 3 :-

Where, in the opinion of any officer authorised in this behalf by the Government, any person or head of the family has failed to comply with an order under Section 3, the officer so authorised may cause any of the works specified in the same section to be executed and recover a sum not exceeding the cost thereof from that person. The officer may also take steps to take possession of the refuse from his cattle-yard and house from time to time for this purpose.

5. Revision :-

The Collector may, on his own motion or on an application of the party aggrieved, call for the records of any proceedings or orders under Section 4 and may cancel or modify the orders so passed. The Collector may delegate his powers under this section to any of his subordinate officers.

6. Finality Of The Order :-

Subject to an order made under Section 5, the order passed by an officer under Section 4 shall be final.

7. Recovery Of Costs As Arrears Of Land Revenue :-

All sums and costs recoverable under Section 4 shall be recovered as arrears of land revenue.

8. Power To Make Rules :-

Government may, by notification in the Government Gazette, make rules to carry out the purposes of this Act.

9. Repeal :-

As soon as this Act comes into force "The Madhya Bharat Village Refuse (Conversion into Manure) Ordinance, Samvat, 2007" shall stand repealed :

Provided that all actions taken and orders given under the said Ordinance shall be deemed to have been taken or given, as the case may be, under this Act.